

Bail Application No.2044/21
FIR No. 745/2015
P.S. Roop Nagar
U/s 380/451/34 IPC
State Vs. Roshan Singh

12.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

This is an application moved for accused Roshan Singh under Section 439 Cr.P.C., for grant of interim bail on HPC guidelines.

Present: Ms. Shweta Verma, Ld. Addl. PP for State through VC.

Sh. Shiv Kumar, Ld. Counsel for accused/applicant through VC.

At this juncture, Ld. Counsel submitted that he desires to withdraw the present application with liberty to move the fresh application. In view of request of Ld. Counsel for accused/applicant, present application is dismissed as withdrawn with liberty to move the fresh application before the appropriate Court.

Copy of order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/12.08.2021

Bail Application No.2046/21
FIR No. 745/2015
P.S. Roop Nagar
U/s 380/451/34 IPC
State Vs. Roshan Singh

12.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

This is an application moved for accused Roshan Singh under Section 439 Cr.P.C., for grant of interim bail on HPC guidelines.

Present: Ms. Shweta Verma, Ld. Addl. PP for State through VC.

Sh. Shiv Kumar, Ld. Counsel for accused/applicant through VC.

At this juncture, Ld. Counsel submitted that he desires to withdraw the present application with liberty to move the fresh application. In view of request of Ld. Counsel for accused/applicant, present application is dismissed as withdrawn with liberty to move the fresh application before the appropriate Court.

Copy of order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/12.08.2021

Bail Application No.2072/21
FIR No. 141/2021
P.S. Timarpur
U/s 457/380/411/34 IPC
State Vs. Salman

12.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

This is an application moved for accused Salman under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Ms. Shweta Verma, Ld. Addl. PP for State through VC.
Ms. Ritu, Ld. Counsel for accused/applicant through VC.
IO/ASI Bhushan through VC.

Reply has been received from IO.

Ld. Counsel for the accused/applicant submitted that accused is ready to join the investigation as and when required by the IO. Ld. Counsel further submitted that first anticipatory bail application has been dismissed by this Court vide order dated 28.07.2021 with the observation that accused accused/applicant not joining or co-operating with the investigation. Ld. Counsel further submitted that if accused is absconding then why NBWs

Contd....2

Bail Application No.2072/21
FIR No. 141/2021
P.S. Timarpur
U/s 457/380/411/34 IPC
State Vs. Salman

-2-

have not been taken by the IO.

Per Contra, Ld. Additional PP for the State and IO have vehemently opposed the application. Ld. Additional PP submitted that there is no change in the circumstances since dismissal of previous anticipatory bail application, and thus, the present application is not maintainable.

Submission heard.

During the course of arguments, it was submitted by the State that accused is absconding from his arrest. Further, it is matter of record that the previous anticipatory bail application was adjudicated on merit vide order dated 28.07.2021 passed by this Court. During the course of arguments, it was submitted by the IO that accused never joined investigation and remained absconding.

At this juncture, it would be apposite to the peruse **G.R. Ananda Babu Vs. State of Tamil Nadu [SLP (Crl.) No. 213 of 2021]** wherein it is observed as under :

“As a matter of fact, successive anticipatory bail application ought not to be entertained and more so, when the case diary and the status report, clearly

Bail Application No.2072/21
FIR No. 141/2021
P.S. Timarpur
U/s 457/380/411/34 IPC
State Vs. Salman

-3-

indicated that the accused (respondent No.2) is absconding and not co-operating with the investigation. The specious reason of change in circumstances cannot be invoked for successive anticipatory bail applications, once it is rejected by a speaking order and that too by the same Judge.”

Thus, in light of the mandate of the above judgment, this Court concurs with the submissions of Ld. Additional PP for the State that there has been no change in the circumstances to entertain the present application. Under these circumstances, the present anticipatory bail application is hereby dismissed.

Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/12.08.2021

Bail Application No.2089/21
FIR No. Not Known
P.S. Burari
U/s Not Known
State Vs. Rajinder Tyagi

12.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

This is an application moved for accused Rajender Tyagi under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Ms. Shweta Verma, Ld. Addl. PP for State through VC.

Sh. Sujeet Singh, Ld. Counsel for accused/applicant through VC.

Reply from PS received wherein it has been submitted that there is no FIR till date against the applicant Rajender Tyagi. In view of the same, present application is dismissed being infructuous as there is no apprehension of arrest of the accused/applicant herein.

Copy of order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/12.08.2021

Bail Application No.2116/21
FIR No. 184/2021
P.S. Gulabi Bagh
U/s 33/58 Delhi Ex. Act
State Vs. Mithun Kumar

12.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

Fresh application moved for accused Mithun Kumar under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Ms. Shweta Verma, Ld. Addl. PP for State through VC.
Sh. Bharat Bhushan, Ld. Counsel for accused/applicant through VC.
IO/SI Rahul Malik through VC.

Reply of the IO received.

Part arguments heard.

The case diary is required to be seen by the Court. Accordingly, IO is directed to appear physically in the Court on NDOH alongwith the case diary. Till then, no coercive action shall be taken against the accused/applicant Mithun Kumar.

List for further arguments on the application on 16.08.2021.

Copy of order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/12.08.2021

Bail Application No.2071/21
FIR No. 184/2021
P.S. Gulabi Bagh
U/s 33/58 Delhi Ex. Act
State Vs. Aman

12.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

This is an application moved for accused Aman under Section 439 Cr.P.C., for grant of bail.

Present: Ms. Shweta Verma, Ld. Addl. PP for State through VC.
Sh. Krishan Kumar, Ld. Counsel for accused/applicant through VC.
IO/SI Rahul Malik through VC.

Reply of the IO received.

Part arguments heard.

The case diary is required to be seen by the Court. Accordingly, IO is directed to appear physically in the Court on NDOH with the case diary.

List for further arguments on the application on 16.08.2021.

Copy of order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/12.08.2021

Bail Application No.2117/21
FIR No. 138/2021
P.S. Subzi Mandi
U/s 307/341/34 IPC
State Vs. Amit Pradhan

12.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

Fresh application moved for accused Amit Pradhan under Section 439 Cr.P.C., for grant of bail.

Present: Ms. Shweta Verma, Ld. Addl. PP for State through VC.
Sh. Ashok Priyadharshi, Ld. Counsel for accused/applicant through VC.

Let reply of the application be called from IO/SHO for NDOH.

List for arguments on 17.08.2021.

Copy of order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/12.08.2021

Bail Application No.2112/21
FIR No. 642/21
P.S. Burari
U/s 323/341/336/506/147/148/149/34 IPC &
25 Arms. Act
State Vs. Aakash

12.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

Fresh application moved for accused Aakash under Section 439 Cr.P.C., for grant of bail.

Present: Ms. Shweta Verma, Ld. Addl. PP for State through VC.
Sh. Dinesh Prasad, Ld. Counsel for accused/applicant through VC.

Reply of the application be called from IO/SHO for NDOH.

List for arguments on the application on 18.08.2021.

Copy of order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/12.08.2021

Bail Application No.2113/21
FIR No. 642/2021
P.S. Burari
U/s 147/148/149/323/336/341/34 IPC & 25/27
Arms Act
State Vs. Karan @ Parmanand

12.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

Fresh application moved for accused Karan @ Parmanand under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Ms. Shweta Verma, Ld. Addl. PP for State through VC.
Ms. Nidhi Kalra, Ld. Counsel for accused/applicant through VC.

Reply of the application be called from IO/SHO for NDOH.

List for arguments on the application on 18.08.2021.

Copy of order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/12.08.2021

Bail Application No.2114/21
FIR No. 212/2020
P.S. Wazirabad
U/s 336/120-B/34 IPC
State Vs. Hari Kishan

12.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

Fresh application moved for accused Hari Kishan under Section 439 Cr.P.C., for grant of bail.

Present: Ms. Shweta Verma, Ld. Addl. PP for State through VC.
Sh. Faheem Alam, Ld. Counsel for accused/applicant through VC.

Reply of the application be called from IO/SHO for NDOH.

List for arguments on the application on 18.08.2021.

Copy of order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/12.08.2021

Bail Application No.2115/21
FIR No. 491/2021
P.S. Burari
U/s 376/506 IPC
State Vs. Arun Kashyap

12.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

Fresh application moved for accused Arun Kashyap under Section 439 (2) Cr.P.C., for grant of bail.

Present: Ms. Shweta Verma, Ld. Addl. PP for State through VC.

Sh. Saurabh Jain, Ld. Counsel for accused/applicant through VC.
SI Satender on behalf of IO/WSI Madhvi.

No reply received.

Reply of the application be called from IO/SHO for NDOH.

List for arguments on the application on 18.08.2021.

Copy of order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/12.08.2021

Bail Application No.2033/21
FIR No. 211/21
P.S. Timarpur
U/s 308/323/341/34 IPC
State Vs. Narender Singh @ Nandu

12.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

This is an application moved for accused Narender Singh @ Nandu under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Ms. Shweta Verma, Ld. Addl. PP for State through VC.
Sh. Rahul Sharma, Ld. Counsel for applicant through VC.
IO/SI Yogender Kumar through VC.
Complainant Sandeep through VC.

Ld. Counsel for applicant submitted that matter has already been comprised between the complainant/injured and the accused, and copy of compromise deed has already been placed on record.

This Court has interacted with the complainant/ injured, and he has submitted that he has compromised the matter with the accused. Since the complainant has no objection, if anticipatory bail application of accused herein is allowed, under these circumstances, this court is of the opinion that applicant/accused Narender Singh @ Nandu be granted anticipatory bail. Taking into account the facts and circumstances of this

Contd...2

Bail Application No.2033/21
FIR No. 211/21
P.S. Timarpur
U/s 308/323/341/34 IPC
State Vs. Narender Singh @ Nandu

-2-

case, this Court is inclined to grant anticipatory bail to the petitioner on the following conditions:

- a) Thus, in the event of arrest, he shall be released on bail on furnishing bail bond and surety bond of Rs. 20,000/- alongwith one surety of like amount to the satisfaction of the SHO/IO concerned.
- b) The applicant/accused is directed not to leave country without prior permission of the Court.
- c) The applicant/accused shall join investigation as and when called for.
- d) The applicant/accused is directed to give his mobile numbers to the Investigating Officer and keep them operational at all times.
- e) The applicant/accused shall give his address to the IO and if they change the address he shall intimate the same to the IO.
- f) The accused/applicant shall not, directly or indirectly, contact or pressurize, complainant or any other witness. In case any complaint is received from the complainant that the applicant is

Contd....3

Bail Application No.2033/21
FIR No. 211/21
P.S. Timarpur
U/s 308/323/341/34 IPC
State Vs. Narender Singh @ Nandu

-3-

trying to contact her and trying to put pressure on her then the protection granted by this Court shall stand cancelled.

Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the anticipatory bail application stands disposed off.

Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/12.08.2021

Bail Application No.2033/21
FIR No. 211/21
P.S. Timarpur
U/s 308/323/341/34 IPC
State Vs. Raju

12.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

This is an application moved for accused Raju under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Ms. Shweta Verma, Ld. Addl. PP for State through VC.
Sh. Rahul Sharma, Ld. Counsel for applicant through VC.
IO/SI Yogender Kumar through VC.
Complainant Sandeep through VC.

Ld. Counsel for applicant submitted that matter has already been comprised between the complainant/injured and the accused, and copy of compromise deed has already been placed on record.

This Court has interacted with the complainant/ injured, and he has submitted that he has compromised the matter with the accused. Since the complainant has no objection, if anticipatory bail application of accused herein is allowed, under these circumstances, this court is of the opinion that applicant/accused Raju be granted anticipatory bail. Taking

Contd...2

Bail Application No.2033/21
FIR No. 211/21
P.S. Timarpur
U/s 308/323/341/34 IPC
State Vs. Raju

-2-

into account the facts and circumstances of this case, this Court is inclined to grant anticipatory bail to the petitioner on the following conditions:

- a) Thus, in the event of arrest, he shall be released on bail on furnishing bail bond and surety bond of Rs. 20,000/- alongwith one surety of like amount to the satisfaction of the SHO/IO concerned.
- b) The applicant/accused is directed not to leave country without prior permission of the Court.
- c) The applicant/accused shall join investigation as and when called for.
- d) The applicant/accused is directed to give his mobile numbers to the Investigating Officer and keep them operational at all times.
- e) The applicant/accused shall give his address to the IO and if they change the address he shall intimate the same to the IO.
- f) The accused/applicant shall not, directly or indirectly, contact or pressurize, complainant or any other witness. In case any complaint is received from the complainant that the applicant is

Contd....3

Bail Application No.2033/21
FIR No. 211/21
P.S. Timarpur
U/s 308/323/341/34 IPC
State Vs. Raju

-3-

trying to contact her and trying to put pressure on her then the protection granted by this Court shall stand cancelled.

Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the anticipatory bail application stands disposed off.

Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/12.08.2021

Bail Application No.2070/21
FIR No. 33/2021
P.S. Burari
U/s 394/34 IPC
State Vs. Ritik Sisodia @ Gendu

12.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

This is an application moved for accused Ritik Sisodia @ Gendu under Section 439 Cr.P.C., for grant of bail.

Present: Ms. Shweta Verma, Ld. Addl. PP for State through VC.
Sh. Mayank Choudhary, Ld. Counsel for accused/applicant through VC.

IO/SI Satender Singh through VC.
Part arguments on the application heard.

Ld. Counsel for the applicant/accused submitted that in most of the cases accused is on bail and he is only in custody in this matter. However, perusal of SCRB report filed by the IO alongwith reply reveals that accused is in Judicial custody in three cases.

At this juncture, IO submitted that he would be filing fresh report /SCRB after verifying the status of all the cases. In view of submissions of IO, matter is adjourned. In order to ascertain complete facts, issue notice to the concerned Superintendent, Tihar Jail to file nominal roll, period of custody and other relevant details (viz. list of all cases against the accused and dates on which he was released on bail) of the accused on NDOH.

List for arguments on the application on 18.08.2021.

Copy of order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/12.08.2021

Bail Application No.2049/21
FIR No. 17/2020
P.S. Civil Line
U/s 498A/406/506/376/323/34 IPC
State Vs. Niyaz Mohd.

12.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

This is an application moved for accused Niyaz Mohd. under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Ms. Shweta Verma, Ld. Addl. PP for State through VC.

Sh. Shaid Ahmed, Ld. Counsel for accused/applicant through VC.

At this juncture, Ld. Counsel for applicant submitted that he desires to withdraw the present application stating that charge-sheet in the present matter has been filed, and there is no apprehension of arrest of the accused herein. Accordingly, present application is dismissed as withdrawn.

TCR alongwith copy of order be sent back to the Court concerned.

Copy of order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/12.08.2021